

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A.No.3555/2015

New Delhi, this is the 20<sup>th</sup> Day of April, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)  
Hon'ble Shri P.K. Basu, Member (A)**

Shri R. C. Adwal,  
Presently Chief Signalling & Telecom Engineer,  
Indian Railway Project Management Unit, New Delhi  
Resident of 6 B, Railway Officers' Colony  
Tilak Bridge, New Delhi-110001                        .... Applicant

(By advocate: Mr. Gaya Prasad for Mr. P.S. Nerwal)

**Versus**

1. Union of India,  
Through Secretary  
Ministry of Railways, (Railway Board),  
Rail Bhawan, Raisina Road,  
New Delhi-110001
  
2. Union of India  
Through Secretary  
Department of Personnel & Training,  
Ministry of Personnel, Grievances and Pensions,  
New Delhi-110001                                ...Respondents

(By Advocate: Mr. V.S.R. Krishna)

**ORDER (Oral)**

**By Hon'ble Shri V. Ajay Kumar, M(J):**

Heard the learned counsel for the parties.

2. When this matter is taken up for hearing, learned counsel for the respondents while producing an order dated 27.01.2017, submits that all the reliefs have been granted to the applicant and hence no further order are necessary in the OA.

3. In the circumstances, and in view of the granting of benefits claimed in the OA, no further orders are necessary and accordingly the OA is disposed of with liberty to the applicants to avail their remedies, in accordance with law if they are still having any other grievances. Accordingly, MAs are stand disposed of. No costs.

**(P.K. Basu)**  
**Member(A)**

**(V. Ajay Kumar)**  
**Member(J)**

/daya/